

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 4250/2024
(Arising out of impugned final judgment and order dated 07-04-2023
in CRA No. 6442/2008 passed by the High Court Of Judicature At
Allahabad)

NEETU @ TEETU

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.68670/2024-CONDONATION OF DELAY IN FILING and IA
No.68678/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.68674/2024-EXEMPTION FROM FILING O.T. and IA
No.68679/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS
and IA No.68681/2024-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 68670/2024 - CONDONATION OF DELAY IN FILING
IA No. 68679/2024 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS
IA No. 68678/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 68674/2024 - EXEMPTION FROM FILING O.T.
IA No. 68681/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 03-05-2024 This matter was called for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Vijay Kumar, Adv.
Mr. Heera Lal, Adv.
Mr. Chand Qureshi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Heard Mr. Mujahid Ahmad, learned counsel

appearing for the petitioner.

Leave granted.

Issue notice to the State as regards the prayer for suspension of the substantive order of sentence of life imprisonment, returnable on 15th May, 2024.

Dasti service, in addition, is permitted.

In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent-State of Uttar Pradesh.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)